

Harshil Agrotech Limited.; CIRP commenced on 17.04.2026;

List of operational creditors (Other than Workmen and Employees and Government Dues)

BSE Limited, vide its email dated 14th May 2026 from Ms. Reena Raphael, Manager, Listing Compliance and Operations, has categorically stated: *"we cannot be part of the Committee of Creditors and accordingly, you may revise the constitution of the Committee."* In view of the said communication, wherein BSE Limited has itself expressed its unwillingness to be part of the Committee of Creditors, BSE Limited has not been included as a member of the reconstituted Committee of Creditors and accordingly no voting rights have been assigned to it.

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.